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C.A.No. 346 OF 1997

ITEM No.1

Court No. 7

SECTION IIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.2 In Civil Appeal No.346/1997

M/S.OSWAL AGRO FURANE LTD.

Appellant (s)

VERSUS

STATE OF PUNJAB & ORS

Respondent (s)

(With Appln(s). for withdrawal from the case and discharging from
prosecuting the case) (With Office Report)

Date : 10/07/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Appellant (s)

Mr. S.K. Mehta,Adv.

For Respondent (s)
For Punjab:

Ms. Harvinder Kaur,adv.(Dy.A.G.for Punjab)
Mr. Rajeev Kumar Sharma,Adv.

Mr. Manoj Swarup,Adv.

Dr. Vikas Vashishth,adv.
Mr. K.S.Rana,adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

The prayer of learned counsel for the appellant to
withdraw from the case and to ignore his appearance for
the appellant is allowed.

I.A.2 is allowed accordingly.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master